

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(T) No. 4926 of 2016

M/s Ripley & Company Ltd.

--- --- Petitioner

Versus

1. Union of India through the Commissioner,
Central Excise & Service Tax, Ranchi.
2. Assistant Commissioner (Adjudication), Ranchi. --- --- Respondents

CORAM: The Hon'ble Mr. Justice Aparesh Kumar Singh
The Hon'ble Mrs. Justice Anubha Rawat Choudhary

Through : Video Conferencing

For the Petitioner : Mr. Sumeet Gadodia, Adv.

For the Respondents : Mr. Ratnesh Kumar, Adv.

09/20.07.2020 Learned counsel Mr. Sumeet Gadodia for the petitioner and Mr. Ratnesh Kumar for the respondents are present through video conferencing.

Learned counsel Mr. Sumeet Gadodia, on instructions of the petitioner, seeks permission to withdraw this writ petition since he has already availed Sabka Viswas (Legacy Dispute Resolution) Scheme, 2019.

Learned counsel for the respondents does not have any objection to the prayer.

In that view of the matter, the instant writ petition is dismissed as withdrawn.

(Aparesh Kumar Singh, J.)

(Anubha Rawat Choudhary, J.)

Shamim/